

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.163
TO BE ANSWERED ON 30.11.2015**

Mid Day Meal Scheme

- 163. SHRI SANJAY DHOTRE:
SHRI BHARTRUHARI MAHTAB:
SHRI SHRIRANG APPABARNE:
SHRI JYOTIRADITYA M.SCINDIA:
SHRI GAURAV GOGOI:
SHRI BHAGWANTH KHUBA:
SHRI VENKATESH BABU T.G.:
SHRI C.S. PUTTA RAJU:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHRI KIRTI AZAD:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to convert Mid Day Meal Scheme(MDMS) from mere entitlement to rights of the children and if so, the details thereof along with the time by which MDM Scheme is likely to be converted into the rights of the children;
- (b) the number of children presently availing MDMS facility in the country, State-wise;
- (c) the number of reported cases of serving contaminated/sub-standard food under MDMS across the country during the last three years and current year, State/UT-wise and the action taken by the Government therein;
- (d) the details of the mechanism put in place by the Government to check the nutritional value of the food served under the said scheme; and
- (e) whether the Government has received any report that mid day meals are not served in many schools as prescribed by the Government and if so, the details thereof along with the action taken by the Government in this regard?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

- (a) The Ministry has notified Mid Day Meal Rules 2015 under Section 39 (1) of the National Food Security Act 2013. These Rules mandate that hot cooked mid day meals in the schools shall be provided to all students studying in classes I to VIII who enroll and attend the school free of charge every day except on school holidays. The rules also

provide for food security allowance to be paid to children in case of failure to provide meals for specified reasons.

- (b) The State-wise number of children who availed mid day meals during 2014-15 is at **Annexure-I**.
- (c) Details of State/UT wise number of reported cases of contaminated/sub-standard food under MDMS during the last three years and the current year and the action taken by the Government are at **Annexure-II**.
- (d) Government of India has issued updated guidelines on quality, safety and hygiene for school level kitchens to all the States / UTs on 13thFebruary, 2015. These guidelines inter alia provide for instruction to schools to procure Agmark quality and branded items for preparation of mid day meals, tasting of meals by 2-3 adults members including at least one teacher before serving to children and to put in place a system of testing of food samples by accredited laboratories. Further, the MDM Rules 2015 provide for mandatory testing of food samples on a monthly basis by Government recognized laboratories to ensure that the meals meet with nutritional standards and quality.
- (e) Details of State-wise and year-wise cases regarding sub-standard quality of meals served to the children and action taken thereon are at **Annexure-II**.

Annexure referred to in reply part (b) of Lok Sabha Unstarred Question No.163 for 30.11.2015 by SHRI SANJAY DHOTRE, SHRI BHARTRUHARI MAHTAB, SHRI SHRIRANG APPABARNE, SHRI JYOTIRADITYA M. SCINDIA, SHRI GAURAV GOGOI, SHRI BHAGWANTH KHUBA, SHRI VENKATESH BABU T.G., SHRI C.S. PUTTA RAJU, SHRI ADHALRAO PATILSHIVAJIRAO, SHRI ANANDRAO ADSUL, SHRI DHARMENDRA YADAV AND SHRI KIRTI AZAD regarding MID DAY MEAL SCHEME

State-wise number of children presently availing MDMS facility in the country

S.No	States/ UTs	Primary	Up. Pry	Total
1	Andhra Pradesh	1836648	1080953	2917601
2	Arunachal Pradesh	175512	69779	245291
3	Assam	3045360	1429543	4474903
4	Bihar	9457393	3693030	13150423
5	Chhattisgarh	1785175	1091863	2877038
6	Goa	86136	59216	145351
7	Gujarat	2661338	1599189	4260527
8	Haryana	1191188	754036	1945224
9	Himachal Pradesh	312671	230079	542750
10	Jammu & Kashmir	482888	230103	712990
11	Jharkhand	1852915	732227	2585142
12	Karnataka	2974790	1792310	4767100
13	Kerala	1525606	996718	2522323
14	Madhya Pradesh	4774525	2470066	7244591
15	Maharashtra	5990562	3772288	9762850
16	Manipur	149549	37047	186596
17	Meghalaya	375456	135094	510550
18	Mizoram	94950	42173	137123
19	Nagaland	188455	46482	234936
20	Orissa	3122746	1610806	4733551
21	Punjab	1002012	651080	1653092
22	Rajasthan	3232414	1713516	4945930
23	Sikkim	43738	32382	76120
24	Tamil Nadu	2699640	2110830	4810470
25	Telangana	1249038	763291	2012329
26	Tripura	235188	119968	355156
27	Uttar Pradesh	7334808	2991235	10326042
28	Uttarakhand	401996	265652	667647
29	West Bengal	7542550	4556190	12098740
30	A&N Islands	16447	11511	27958
31	Chandigarh	28067	18712	46779
32	D&N Haveli	19605	14716	34320
33	Daman & Diu	8318	5915	14232
34	Delhi	717452	449132	1166583
35	Lakshadweep	4144	3024	7168
36	Puducherry	27233	28241	55474
Total		66646510	35608394	102254904

Annexure-II

Annexure referred to in reply part (c) of Lok Sabha Unstarred Question No.163 for 30.11.2015 by SHRI SANJAY DHOTRE, SHRI BHARTRUHARI MAHTAB, SHRI SHRIRANG APPABARNE, SHRI JYOTIRADITYA M. SCINDIA, SHRI GAURAV GOGOI, SHRI BHAGWANATH KHUBA, SHRI VENKATESH BABU T.G., SHRI C.S. PUTTA RAJU, SHRI ADHALRAO PATIL SHIVAJIRAO, SHRI ANANDRAO ADSUL, SHRI DHARMENDRA YADAV AND SHRI KIRTI AZAD regarding MID DAY MEAL SCHEME

a) State/UT wise number of reported cases of serving contaminated/sub-standard food under MDMS across the country during the last three years and current year

Sl. No.	State/UT	2012	2013	2014	2015	Total
1	Andhra Pradesh			2		2
2	A& N Islands			1		1
3	Bihar	1	5	8	6	20
4	Chandigarh				1	1
5	Chhattisgarh		1	1		2
6	Delhi	2		1	4	7
7	Gujarat			1	1	2
8	Goa				1	1
9	Haryana	1	1	1		3
10	Himachal Pradesh				1	1
11	Jharkhand			1	1	2
12	Karnataka	1		3		4
13	Madhya Pradesh	1		2	2	5
14	Maharashtra			2	5	7
15	Odisha		2	4	2	8
16	Rajasthan		2			2
17	Tamil Nadu		1			1
18	Telangana			1		1
19	Tripura				1	1
20	Uttar Pradesh	1	1	3	12	17
21	West Bengal	1				1
	Total	8	13	31	37	89

b) Action taken on the complaints regarding contaminated food served under MDMS received

Sl. No.	Type of action	2012	2013	2014	2015	Total
1.	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated, by State Govt.	5	4	8	11	28
2.	Under enquiry/investigation at state level	-	3	5	2	10
3.	General corrective action, including issue of instructions to concerned, by State Govt. /GOI.	2	3	2	2	9
4.	Baseless, not proved, not related to MDM	-	2	4	3	9
5.	Reply awaited	1	1	12	19	33
	Total	8	13	31	37	89